

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(Through web-based video conferencing platform)**

**CA No. 274/2019 & IA No. 45/2020, 255/2021 & 256/2021**

**IN**

**CP (IB) No. 155/Chd/Hry/2018  
(Admitted matter)**

**Under Section 31 & 60(5) of IBC, 2016 &  
Rule 11 of NCLT Rules, 2016**

**In the matter of:**

Hind Tradex Limited	...Applicant/Operational Creditor
Vs.	
Lakshmi Precision Screws Limited	...Respondent-Corporate Debtor

**And in the matter of:**

**IA No. 45/2020**

Adarsh Audyogik Karamchari Sangh	.... Applicant
Vs.	
Mr. Deepal Thukral, Resolution Professional	....Respondent No. 1
Micro Turners	....Respondent No. 2

**Present through video-conferencing:**

Mr. Savar Mahajan, Advocate along with Ms. Swati Saluja, Advocate for the Resolution Professional and Mr. Deepak Thukral, Resolution Professional in person

Mr. Pulkit Deora, Advocate alongwith Mr. Arnav Vidyarathi, Advocate for R-2 in IA No. 45/2020

Mr. Rakesh Gupta, Advocate for Committee of Creditors

Mr. Krishan Vrind Jain, CA for workers and employees.

Mr. Manish Jain, Mr. Sekhar Raj Sharma, Mr. Aminesh Sharma, Advocates

**IA No. 256/2021**

This IA has been filed by the Resolution Professional under Rule 11 of NCLT Rules, seeking urgent hearing of IA No. 274/2019 filed for approval of resolution plan. As IA No. 274/2019 is being taken up today, IA No. 256/2021 is allowed and stands disposed of accordingly.

**CA No. 274/2019 & IA No. 255/2021 a**

List these applications on 13.08.2021.

**IA No. 45/2020**

Out of two respondents, respondent No. 1 – Resolution Professional has filed reply vide Diary No. 00014/7 dated 09.11.2020 and rejoinder thereto is also filed by the applicant vide Diary No. 00692/2 dated 10.11.2020. The same are taken on record. Mr. Pulkit Deora, Advocate appearing for respondent No. 2 – Resolution Applicant submits that copy of the IA was not served on him. Hence applicant's counsel is directed to supply a copy of the IA through email to the learned counsel appearing for respondent No. 2 today itself. The Respondent No. 2 shall file reply, if any, within one week and rejoinder thereto, if any, within one week on receipt of copy of reply, after service on all the parties, failing which right to file reply and rejoinder, as the case may be, shall stand forfeited.

2. The applicant's counsel is permitted to file copies of judgements on which he is placing reliance, within one week after service on the other side.

3. The learned counsel for the Resolution Professional shall file brief synopsis in all the pending IAs./CAs. in this CP within two weeks after serving on all the counsels in all the IAs./CAs.

3. List this IA alongwith other IAs/CAs on 13.08.2020 as prayed by Mr. Savar Mahajan Advocate appearing for the Resolution Professional.

Sd/-  
(Raghu Nayyar)  
Member(Technical)

Sd/-  
(Ajay Kumar Vatsavayi)  
Member (Judicial)

July 19, 2021  
Rk